

**CENTRAL ADMINISTRATIVE TRIBUNAL,
LUCKNOW BENCH,
LUCKNOW.**

Original Application No. 507 of 2010

This the 04th day of January, 2011

**Hon'ble Mr. Justice Alok Kumar Singh , Member-J
Hon'ble Mr. S.P. Singh, Member-A**

Bhikam Swaroop Gangwar, Aged about 52 years, S/o late Durga
Prasad, R/o R-295/349, Asharfabad, Lucknow

.....Applicants

By Advocate : Sri D. Awasthi

Versus.

1. Union of India through the Director General, Post Offices, Ministry of Posts, New Delhi.
2. The Post Master General, Bareilly Region, Bareilly.
3. Director Postal Services, Bareilly Division, Bareilly.
4. Senior Superintendent of Post Offices, Bareilly Division, Bareilly.
5. Asstt. Supdt. Of Post Offices, Pilibhit.

.....Respondents.

By Advocate : Sri Rajendra. Singh for Sri R. Mishra

O R D E R

By Justice Alok K.Singh, Member-J

Heard the learned counsel for the parties and perused the material of this O.A.

2. With the consent of the learned counsel for both the parties, this O.A. is being disposed of finally at admission stage itself.
3. This O.A. has been filed by the applicant for quashing the impugned order dated 27.10.2009 passed by Opposite party no.4 (Annexure-1). Concededly, a departmental appeal has already been preferred on 22.12.2009 against the aforesaid impugned order dated 27.10.2009 and the same is still pending. The learned counsel for the applicant confined his arguments only to the effect



that this O.A. be finally disposed of with direction to the respondent no.3 to consider and dispose of the aforesaid appeal within a reasonable period of time.

4. In absence of any instructions, the learned counsel for the respondents is not in a position to apprise this Tribunal as to whether or not the appeal has been decided. However, he has no objection if a conditional order is passed for deciding the appeal, if it is still pending, within a reasonable period of time.

5. In view of the above, this O.A. is finally disposed of at admission stage itself with direction to the respondent no.3 to consider and dispose of the appeal dated 22.12.2009, if it is still pending, within a reasonable period preferably within a period of three months from the date of certified copy of this order is produced before him. No order as to costs.


(S.P. Singh)
Member-A


Justice Alok K. Singh
Member -J

Girish/-